

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.552/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 12 of the Power Purchase Agreement dated 15.1.2024 executed between the Petitioner i.e., Gorbea Solar Private Limited and Solar Energy Corporation of India Limited seeking compensation/appropriate relief to offset the adverse effect of a 'Change in Law' viz. the Notification No. 9 of 2024 Integrated Tax (Rate) dated 8.10.2024 issued by the Ministry of Finance, Government of India, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner.

Petitioner : Gorbea Solar Private Limited (GSPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ramanuj Kumar, Advocate, GSPL
Shri Aditya Dubey, Advocate, GSPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Anand Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsels for the Petitioner and the Respondents made detailed submissions and concluded their arguments.

2. At the request of the learned counsels, the Commission permitted both sides to file their note of arguments/written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the matter was reserved for order.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

